CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH ORIGINAL APPLICATION NO. 180/00789/2018

Tuesday, this the 25th day of September, 2018

CORAM

HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER HON'BLE MR.ASHISH KALIA, JUDICIAL MEMBER

Bindumol P.T, Aged 42 years W/o.K.R.Chari Sub Post Master (SPM) Perumpanachy Post Office Changanasseri, Kottayam-686 536 Residing at Kannuvattal Puthuparambil Perumpanachy P.O, Changanasseri Kottayam-686 536

Phone: 9447751787, email-krchari17@yahoo.com ... Applicant

[By Advocate Mr.Ayyappan Sankar]

V.

- Union of India
 Represented by the Secretary to the Government of India
 Department of Posts
 New Delhi 110 001
- 2. The Chief Post Master General Kerala Circle
 Thiruvananthapuram-695 033
- 3. The Post Master General Central Region Ernakulam-682011
- 4. The Senior Superintendent of Post Offices Changanassery Division
 Kottayam- 686 001

Respondents

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(By Advocate Mr. Thomas Mathew Nellimoottil)

This application having been finally heard on 25.9.2018, the Tribunal on the same day delivered the following in the open court.

ORDER (ORAL)

Per: MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

Applicant is aggrieved by the fact that she has been transferred out of her

present station although she has completed the term there. Applicant submits

that she has a differently-abled child to take care of. Medical certificate issued

by a Medical Practitioner has been enclosed as Annexure A-1.

2. It is submitted by the learned counsel for the applicant that a

representation, copy of which is available at Annexure A-7, has been filed

before respondent no.3. Learned counsel for the applicant submits that the

applicant will be satisfied if a direction is issued to respondent no.3 to consider

Annexure A-7 representation taking into account the Office Memoranda, copy

of which are available at Annexure A2(1) and Annexure A2(3), dated 6.6.2014

and 17.11.2014 respectively.

3. We feel that at this point the Original Application can be disposed of by

directing respondent no.3 to consider and take a decision on Annexure A-7

representation within 10 days from the date of receipt of a copy of this order.

Ordered accordingly. Until the representation is disposed of by the respondents,

the transfer order is not to be given effect to qua the applicant.

4. The Original Application is disposed of as above. No costs.

(ASHISH KALIA) JUDICIAL MEMBER (E.K.BHARAT BHUSHAN) ADMINISTRATIVE MEMBER

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List of Annexures

